

Gold Trade

4962 SHRI N. SUNDARARAJ: Will the Minister of FINANCE be pleased to state:

(a) whether Government have issued any specifications/guidelines after the abolition of Gold Control Act regarding the internal trade and manufacturing of gold ornaments in the country;

(b) whether prior permission is needed for starting trade in gold;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI) (a) No, Sir.

(b) No, Sir.

(c) In view of (a) & (b) above question does not arise

(d) With the abolition of the Gold (Control) Act, 1968 all restrictions over internal trade in gold have been removed, hence no further guidelines are necessary.

[Translation]

Recruitment of SCs/STs in Nationalised Banks

4963. SHRI RATILAL KALIDAS VARMA: Will the Minister of FINANCE be pleased to state:

(a) the number of persons recruited in nationalised banks in clerical and other cadre from 1987 to 1990 (so far);

(b) the number of persons belonging to Scheduled Castes and Scheduled Tribes out of them;

(c) whether reservation quota has not been filled; and

(d) if so, the steps being taken by Government to fill the same?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) The present data reporting system does

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not generate year wise information on recruitment made by public sector banks in various cadres. However, as per available data, approximate figures of additions to the various cadres of the banks in the 20 nationalised banks from 31-12-1987 to 31-12-1989 has been as follows:

Officers	4834
Clerks	6788
Sub-staff	3715

(b) The details of recruitment of Scheduled Castes and Scheduled Tribes in the above cadres during the last three years viz. 1-11-87 to 31-12-89 have been as under:

Cadre	SC	ST
Officers	670	390
Clerks	4515	2692
Sub-staff	5026	1785*

*Data Provisional.

(c) As per the information received from the banks, there exists some backlog for SC/ST as on 31-12-1989.

(d) To ensure the proper implementation of reservation policy and for increasing the representation of SCs and STs in the banking industry, Govt., in the Banking Division, has from time to time, taken the following measures:

1. A separate brochure on Reservations for SCs and STs in the service of the banks/financial institutions has been got issued through the Indian Banks Association.
2. All public sector banks/financial institutions have been advised to place every year before their respective Boards of Directors a review note on the progress made in the implementation of reservation policy in the banks. For this standard proforma has been devised and circulated to the banks.